

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.203 - IA/254(AHM)2021  
ITEM No.204 - IA/255(AHM)2021  
ITEM No.205 - IA/304(AHM)2021  
In  
**CP(IB) 503 of 2019**

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Huhtamaki PPL Ltd  
V/s  
Manpasand Beverages Ltd

.....Applicant

.....Respondent

**Order delivered on: 11/10/2023**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : None  
For the Respondent :None

**ORDER**

No one was present for the applicant and respondent. It is seen on the record that there is a judgment of the Hon'ble Supreme Court passed in Civil Appeal No. 2241 of 2023, wherein, vide order dated 28.03.2023, the CP (IB) 503 of 2019 which was admitted by this Tribunal has been set aside as the withdrawal was permitted under Section 12(A) of the Insolvency and Bankruptcy Code, 2016.

In the above, the present applications are also rendered as infructuous accordingly.

Accordingly, IA/254(AHM)2021, IA/255(AHM)2021 & IA/304(AHM)2021 are dismissed as infructuous.

-Sd-  
**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

-Sd-  
**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**